

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

RECORD OF PROCEEDINGS

Petition No.14/2010 alongwith I.A.No. 9/2010

Subject: Approval of tariff for National Capital Thermal Power Station, Stage-II (2 x 490 MW) for the period from the anticipated date of commercial operation of Unit-I i.e 30.1.2010 to 31.3.2014. - Interlocutory application has been filed for provisional tariff for Unit-I till the determination of final tariff.

Date of hearing: 9.3.2010

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Ltd

Respondents: UPPCL, NDPL, BSES-BRPL, and BSES-BYPL.

Parties present: Shri V.K.Padha, NTPC
Shri S.K.Samui, NTPC
Shri M.Saxena, NTPC
Shri V.Kumar, NTPC
Shri Shyam Kumar, NTPC
Shri G.K.Dua, NTPC
Ms. Aika Saigal, NTPC
Shri S.K.Mondal, NTPC
Shri Manish Garg, UPPCL
Dr. S.B.Malik, Consultant, RPL

This petition has been filed by the petitioner, NTPC for approval of tariff for National Capital Thermal Power Station, Stage-II (2 x 490 MW) for the period from the anticipated date of commercial operation of Unit-I i.e 30.1.2010 to 31.3.2014 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the 2004 regulations"). The petitioner has also filed the interlocutory application for determination of provisional tariff for Unit-I of the generating station till determination of final tariff.

2. During the hearing, the representative of the respondent UPPCL submitted that it may be permitted to file its reply to the petition and the interlocutory application filed by the petitioner and prayed for a short adjournment.

3. The prayer was accepted and the respondent UPPCL was directed to file its reply, latest by 7.4.2010. Meanwhile, the petitioner was directed to furnish the contracted completion schedule of the Boiler and T.G.package, within the said date.

4. Matter to be re-notified for hearing on 22.4.2010.

Sd/-
T.Rout
Joint Chief (Law)